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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **BAIL APPLN. 2150/2020**

NATASHA NARWAL

..... Petitioner

Through Mr Adit S. Pujari, Advocate with Mr Kunal Negi, Ms Tusharika Mattoo, Mr Chaitanya Sundriyal, Ms Kriti Awasthi, Advocates.

versus

STATE OF NCT

..... Respondent

Through Mr S.V. Raju, ASG with Mr Rajat Nair, Spl. PP, Mr Amit Mahajan, SplPP, Mr Shantanu Sharma, Mr Dhruv Pande, Mr A. Venkatesh, Mr Guntur Pramod Kumar, Mrs Sairica Raju, Mr Manan Popli, Mr Rajeev Ranjan, Mr Shaurya R. Rai, Mr Bhushan Oza, Advocates.

Mr Pramod Kumar Kushwaha, DCP Spl. Cell, Delhi Police.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU ORDER

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01.09.2020

[Hearing held through video conferencing]

- 1. Mr Pujari, learned counsel appearing for the petitioner states that he has instructions to press the present application.
- 2. List on 04.09.2020 at 2.30 p.m. for further proceedings.

At 12.15 p.m.

3. At this stage, Mr Pujari has joined the proceedings and has mentioned





the matter. He states that he has instructions not to adress arguments and withdraw the present petition. He, however, requests that once the charge sheet is filed, the same along with all relevant material including the statements of the protected witnesses, albeit, by suitably redacting the same to conceal the identity of the witnesses, be also provided to him.

- 4. Mr Amit Mahajan, learned counsel appearing for the State submits that the State has no reservations in this regard. He also states that a statement to this effect had also been made by the learned ASG. This Court is also assured that the charge sheet would be filed on or before 17.09.2020.
- 5. In view of the above, the present petition is dismissed as withdrawn.
- 6. It is, however, directed that once the charge sheet is filed, the petitioner would be provided the complete charge sheet along with all statements relied upon by the State including those made by protected witnesses, albeit, in a redacted form, to protect their identity.
- 7. The respondent is directed to forthwith collect the case diary that was forwarded for this court's perusal.

VIBHU BAKHRU, J

SEPTEMBER 01, 2020 pkv